

Mines Labour Welfare Cess Act, 1976, be taken into consideration.”

“That the Bill to amend the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund Act, 1976, be taken into consideration.”

We will continue tomorrow.

We now take up the Private Members' Business.

15.01 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-SEVENTH REPORT

SHRI T. R. SHAMANNA (Bangalore South) : Sir, I beg to move :

“That this House do agree with the Forty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August, 1982.”

MR. DEPUTY-SPEAKER : The question is :

“That this House do agree with the Forty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August, 1982.”

The motion was adopted

MR. DEPUTY-SPEAKER : Bills for introduction.

Shri Ranjit Singh—absent; Shri Chitta Basu.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 156A)

SHRI CHITTA BASU (Barasat) : Sir, I beg to move for leave to introduce a Bill further to amend the constitution of India.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India”

The motion was adopted.

SHRI CHITTA BASU : I Introduce the Bill.

MR. DEPUTY-SPEAKER : Shri V.N. Gadgil—absent.

Shrimati Pramila Dandavate.

REGISTRATION OF MARRIAGES BILL*

SHRIMATI PRAMILA DANDAVATE (Bombay North Central) : Sir, I beg to move for leave to introduce a Bill to provide for compulsory registration of marriages in India and for matters connected therewith.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for compulsory registration of marriages in India and for matters connected therewith.”

The motion was adopted.

SHRIMATI PRAMILA DANDAVATE : Sir, I introduce the Bill.